HIGH COURT FOR THE STATE OF TELANGANA : HYDERABAD

MAIN CASE: C.C. No.3575 of 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
06	11.11.2026	**CVBR,J** **I.A.No.2 of 2026** **in/and** **C.C.No.3575 of 2026** I.A.No.2 of 2026 is filed seeking to dispense with the personal appearance of the respondent No.3-Commissioner, HYDRAA, before this Court on 11.11.2026 in C.C.No.3575 of 2026 This Court, after granting several adjournments, issued notices in Form-I to respondent Nos.2 and 3, *vide* order dated 13.10.2026, directing them to appear before this Court on 11.11.2026. In paragraphs 4 and 5 of the affidavit filed in support of I.A.No.2 of 2026, respondent No.3 has stated as follows: *"4. It is respectfully prayed that this Hon'ble Court may be pleased to dispense with my personal appearance, as I am required to discharge pressing official duties, including leading enforcement drives against illegal commercial borewells and unauthorised groundwater extraction that are contributing to the depletion of local groundwater levels. HYDRAA has recently seized unauthorised borewells in areas including Sunnam Cheruvu, Thammidikunta and Fox Sagar, as well as unpermitted water tankers.* *5. I respectfully submit that these duties have assumed particular urgency in view of the super El Niño effect, which poses a serious and imminent threat to the availability of drinking water in*	

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		Hyderabad." The learned Assistant Government Pleader for Revenue appearing for respondent No.2-Tahsildar, Shamshabad Mandal, submitted that respondent No.2 is presently engaged in processing and disposing of pending applications under G.O.Ms.No.59, dated 30.12.2014 issued by the Revenue Department, Government of Telangana, relating to regularisation of certain encroachments on unobjectionable Government land and Urban Land Ceiling surplus land with permanent structures occupied prior to 02.06.2014. He further submitted that in view of the pendency of several such applications and the necessity of his presence in the office for their disposal, respondent No.2 could not appear before this Court. Sri R.Sameer Ahmed, learned Standing Counsel appearing for respondent No.3 submitted that the Commissioner, HYDRAA, is required to discharge pressing official duties in connection with enforcement drives against illegal commercial borewells and unauthorised groundwater extraction. He further submitted that ongoing enforcement activities have assumed urgency in view of the anticipated impact of the super *El Niño* phenomenon on the availability of drinking water in Hyderabad and, therefore, sought to dispense with the personal appearance of respondent No.3.	

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		This Court is not inclined to accept the explanations offered on behalf of respondent Nos.2 and 3. It is to be noticed that, having considered the submissions made on behalf of the petitioner that respondent Nos.2 and 3 had forcibly taken possession of the subject property, dismantled the existing structure and erected fencing without issuing any notice to the petitioner or adhering to the principles of natural justice, this Court issued notices in Form-I, *vide* order dated 13.10.2026, directing them to appear in person and answer the charge of wilful disobedience of the orders passed by this Court. When specific directions were issued for their personal appearance, respondent No.3, instead of appearing before this Court and explaining his conduct, has sought exemption by citing his official engagements and enforcement activities. Similarly, the explanation offered on behalf of respondent No.2 regarding the disposal of pending applications under G.O.Ms.No.59 cannot be a ground to disregard the directions issued by this Court. The officials holding responsible public offices are expected to respect the orders of this Court and ensure their compliance. The reasons furnished by respondent Nos.2 and 3 are not satisfactory and do not justify their non-appearance despite specific directions issued in Form-I notices. Accordingly, I.A.No.2 of 2026 is dismissed.	

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		The Director General of Police, Telangana, shall ensure the personal appearance of respondent No.3-Commissioner, HYDRAA, before this Court on the next date of hearing. The Commissioner of Police, Hyderabad City, shall likewise ensure the personal appearance of the respondent No.2-Tahsildar, Shamshabad Mandal, before this Court on the said date. The learned counsel for the petitioner shall furnish copies of all the material papers to the learned Government Pleader for Revenue appearing for respondent Nos.1 and 2 and learned Standing Counsel for the respondent No.3 by the next date of hearing. List on 16.11.2026. **CVBR,J** Note**:** The Registry is directed to communicate this order forthwith to the Director General of Police, Telangana, and the Commissioner of Police, Hyderabad City, for taking necessary steps to ensure compliance with the directions issued by this Court regarding the personal appearance of respondent Nos.3 and 2, respectively, on the next date of hearing. (b/o) scs	